

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9505/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Cachar.

Dated Guwahati, the 18th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter NoJCD.I/19/24/4955, dated 03.09.2024

Sir,

With reference to the above, I am directed to inform you that Shri Dimbeswar Taye, Chief Judicial Magistrate, Cachar has been allowed to avail LTC for the block period of 2022-2024 for travelling Thar Desert, Rajasthan and return, w.e.f. 10.10.2024 till 17.10.2024, along with his wife, children and his parents (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Shri Taye may be informed accordingly.

Yours faithfully,

Sd/ -

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9506-9509/2024/A. Dated 18th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Dimbeswar Taye, Chief Judicial Magistrate, Cachar for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

CR
18/9/2024
REGISTRAR (VIGILANCE)

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18/9/24